

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 13.7.94.

OA 109/93

MAHESH SINGH BHADORIYA

... APPLICANT.

Vs.

UNION OF INDIA & ANR.

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI K.S. SHARMA.

For the Respondents ... SHRI U.D. SHARMA.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicant Mahesh Singh Bhadoriya has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying for quashing the impugned order dated 15.4.87 at Annexure A-1 as being violative of Articles 14 and 16 of the Constitution and for a direction to the respondents to issue training orders to him pursuant to his appointment as Junior Telecom Officer (Junior Engineer in the past). The applicant also claimed seniority, back wages and consequential relief.

2. We have heard the learned counsel for the parties.

3. The learned counsel for the applicant does not press this application on merits and he has stated that the reliefs claimed have been substantially granted to him.

4. In these circumstances, this application is dismissed as having become infructuous. No order as to costs.

( O.P. SHARMA )  
MEMBER (A)

G.Krishna  
( GOPAL KRISHNA )  
MEMBER (J)